

Birbal Sahni Institute of Palaeobotany

8728. SHRI MANIBHAI J. PATEL : Will the Minister of EDUCATION be pleased to state :

(a) whether it is fact that a Committee has been appointed to enquire into the working of the Birbal Sahni Institute of Palaeobotany, Lucknow ;

(b) if so, the personnel of the Committee and their findings so far ; and

(c) whether Central Government are taking over the Institute and if so, the expenditure involved in doing so and the liabilities of the Institute at present ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [*Placed in Library. See No. L.T.1064, 68.*]

(c) The report of the Committee is under consideration.

Lachit Sena

8729. SHRI D N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Government have been informed by the Government of Assam, about the steps taken by them either to ban the "Lachit Sena" or to curb its activities ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The State Government have issued detention orders under the Preventive Detention Act, 1950, against 29 persons suspected to be involved in giving publicity to leaflets of Lachit Sena. Out of this 26 have already been detained.

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 4915 DATED 19.4.1968 REGARDING INQUIRY OFFICERS OF DELHI ADMINISTRATION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : On 19th April, 1968, in reply to question No. (Un-

starred) 7915 by the Hon'ble Member Shri K. P. Singh Deo I had mentioned that in a certain disciplinary proceeding Shri K.C. Consul, Assistant Director, Industries, Delhi Administration had held only two hearings. However on verification it was detected that the number of hearings held by Shri Consul were six and not two.

12.24 hrs.

QUESTION OF PRIVILEGE

श्री रवि राव (पुरी) : अध्यक्ष महोदय, मैं आप को धन्यवाद देता हूँ कि आपने मुझे उद्योग मंत्री श्री फखरुद्दीन अली अहमद के खिलाफ स्वाधिकार भंग करने का प्रश्न उठाने की अनुमति प्रदान की।

यह जो सवाल मैं आपके सामने रखता हूँ वह प्रमाण के साथ रखता हूँ। मुख्य चीज यह है कि हम जो संसद में आये हैं तो संसदीय प्रजातन्त्र को मजबूत बनाने के लिए आये हैं। अब मेरा जो स्वाधिकार भंग का सवाल है उस का इस बुनियादी सवाल के साथ ताल्लुक है कि हमारे देश में संसदीय प्रजातन्त्र आया एक सच्चाई और सत्य पर आधारित होगा या वह झूठ, गलत बयानी और डेलीबरेट मिस्लीडिंग स्टे.मेंट पर आधारित होगा ?

आप के सामने यह जो दो बयान श्री फखरुद्दीन अली अहमद की ओर से दिये गये हैं, एक तो 2 अप्रैल का और दूसरा 24 अप्रैल का, इन दोनों बयानों से मैं आपके सामने यह साबित करता हूँ कि यह स्वाधिकार भंग के सवाल के लिए प्राइमफेसी केस है।

अध्यक्ष महोदय, श्री चिन्तामणि पाणिग्रही का 2 अप्रैल का शीर्ट नोटिस बरेडचन इस प्रकार का था ?

"Will the Minister of Industrial Development and Company Affairs be pleased to state :

(a) whether Professor M. S. Thacker, the Chairman of the Committee appointed to investigate into the question